

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:1639
ANSWERED ON:23.03.2012
PAY IN RRBS QUESTION . SHHMATI SUSMITA BAURI
Bauri Smt. Susmita;Karunakaran Shri P.

Will the Minister of FINANCE be pleased to state:

- (a) whether any sponsor bank has dishonored the Government's order dated 24.7.10 on revision of salary structure of the staff of Regional Rural Banks (RRBs);
- (b) if so, the details thereof and the reasons therefor alongwith action taken against such banks;
- (c) the details of the decisions taken by the `Joint Consultative Council1 in its meeting held on 1 February, 2011;
- (d) whether any member bank of the Indian Banks Association has reduced or refused amount settled and signed in the bipartite settlement in the recent past; and
- (e) if so, the details thereof and the reasons therefor alongwith the action taken against such member bank?

Answer

The Minister of State in the Ministry of Finance (Shri Namu Narain Meena)

(a)and(b) The Government had vide order dated 24th July, 2010 to the Chairmen of Regional Rural Banks(RRBs) conveyed that the Pay Scales and Dearness Allowance of RRBs employees as on 1st November, 2007 would be equal to corresponding category of employees of nationalised commercial banks. The House Rent Allowance and City Compensatory Allowance would be payable at the same rate as applicable to corresponding category of employees of nationalised commercial banks with effect from 1st November, 2007. The sponsor banks were to negotiate the other allowances with RRBs sponsored by them.

(c): NABARD has reported that in the meeting of Joint Consultative Council held on 1st February, 2011, it was decided that the issues deliberated upon regarding extension of pension to RRB employees, automatic promotion of employees with 20 years of service, regularisation of services of part-time sweepers and computer increment, etc will be referred to Government for consideration.

(d)and(e): Indian Banks Association has reported that no communication on non-implementation of last Bipartite Settlement dated 27.4.10 has so far been received.